

State vs. Akash
FIR No. 026217/2020
U/s 379 IPC
PS Kalyan Puri

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application u/s 437 Cr.P.C. for grant of bail, moved on behalf of the applicant/accused Akash.

Present: Ld. APP(substitute) for the State.
Sh. Sameer Kumar Ojha, counsel for applicant/ accused.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Akash is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

State vs. Shahid Idrish
FIR No. 510/2020
U/s 379/411/34 IPC
PS Pandav Nagar

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application u/s 437 Cr.P.C. for grant of bail, moved on behalf of the applicant/accused Shahid Idrish.

Present: Ld. APP (substitute) for the State.
Sh. Yogesh Kumar, counsel for applicant/ accused.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Shahid Idrish is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

State vs. Sunil @ Sunny
FIR No. 104/20
PS Crime Branch (E)

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP(substitute) for the State.
Ld. Counsel for applicant.

This is superdari application for release of mobile, however, the IO has reported that the mobile phone of applicant has been sent to FSL, for its examination and so it should not be released. In view of the same, since investigation is pending qua the concerned mobile, the application is not allowed at this stage and stands dismissed. However, the applicant is at liberty to file application afresh as and when the mobile phone is returned from FSL.

Application disposed off. Copy of order be given dasti, if prayed. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

State Vs. Not Known
FIR No. 585/20
U/s 315 IPC
PS Pandav Nagar

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. Counsel for applicant.

This is an application whereby the applicant Shabnam Khatoon, who is suspect in this case, is praying for DNA Test to determine the maternity of the recovered baby girl. Report has been filed by the IO. Let the copy of the same be provided to the Ld. Counsel for suspect.

This court has already opined on the previous date that this application is not legally maintainable on behalf of suspect, so, with directions to supply the copy of report of the IO to the applicant, the present application is dismissed.

Application disposed off. Copy of order be given dasti, if prayed. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

At about 11:00 a.m

IO/ASI Satypal has joined V/C and submits that he has already moved an application for DNA Test before CWC which is still pending for adjudication. The submissions are taken on record.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

State Bank of India Vs. M/s. R.S. AD Agency

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for early hearing on behalf of bank.

Present: None.

Application perused. No ground made out for pre-poning the matter.

Even otherwise, the court is already having a heavy cause-list besides administrative matters and physical hearing as on date, is being conducted only on alternate days as per directions of Hon'ble Delhi High Court. Further the only regular steno of this court is also on leave for about one month.

In view of the above facts, the application cannot be allowed and stands dismissed. Counsel for applicant be duly informed.

Application disposed off. Copy of order be given dasti, if prayed. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

MISC. CRL. No. 134/2019

Union Bank of India Vs. Rhythem Impex Pvt. Ltd. And Others

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for impleadment of legal heirs of debtor and necessary modification in order dated 05.10.2020 under Section 14 of Sarfaesi Act, so that receiver can re-visit the premises of debtor for taking possession.

Present: None.

Ld. Counsel for bank.

Heard the submissions. It is stated that the debtor has since expired and LRs are to be impleaded as they are possessing the property in question as on date.

Ld. Counsel for applicant fails to explain as to how this application is legally maintainable. It is further to be noted that the above order under Section 14 of Sarfaesi Act was passed with a definite time period, which has admittedly lapsed.

Under such circumstances, the application is not legally maintainable and Ld. Counsel has prayed for withdrawal of the same with liberty to file afresh under proper provisions.

The application stands dismissed with liberty as prayed for.

Application disposed off. Copy of order be given dasti, if prayed. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

State Vs. Pratibha Jha
FIR No. 161/18
U/s 420/468/467/471/120B IPC
PS Kalyan Puri

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Applicant in person.

Applicant who is accused in this case, is seeking copy of charge-sheet and other documents.

Heard.

She is informed that application is pre-mature since cognizance in the present matter is not yet taken and the charge sheet was filed on the date when this court was conducting VC hearing.

The application is accordingly dismissed with liberty to file afresh at a proper stage.

Application disposed off. Copy of order be given dasti, if prayed. Applicant is directed to file original application with court fees and Vakalatnama within two days or at the time of receiving dasti order.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021

FIR No. 039533/2018
PS Pandav Nagar
State Vs. Unknown(ICICI Lombard)

19.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Sh. Vijender Kumar, Ld. Counsel for applicant Insurance Company.

Process has not been issued by Ahlmad. He is strictly warned to be careful.

Previous order be re-complied.

Put up on 05.03.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/19.02.2021